

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **ESKAY K ‘N’ IT (India) LIMITED**

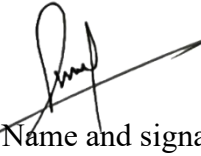
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Eskay K ‘N’ IT (India) Limited
2.	Date of incorporation of corporate debtor	24/04/1987
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L18109DN1987PLC000034
5.	Address of the registered office and principal office (if any) of corporate debtor	58-B Dhanu Udyog Industrial Area Piperia Silvassa (U.T), Silvassa, Dadra and Nagar Haveli, India, 396230
6.	Date of closure of Insolvency Resolution Process	28/11/2025 (Copy of order received by Liquidator from NCLT Website on 29.11.2025)
7.	Liquidation commencement date of corporate debtor	28/11/2025 (Copy of order received by Liquidator from NCLT Website on 29.11.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: CA Sunit Jagdishchandra Shah IP Reg. No. - IBBI/IPA-001/IP-P00471/2017-18/10814
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 801-802, 8 th Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-380006 Email Id: sunit78@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 801-802, 8 th Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-380006 rp.eskayknit@gmailcom
11.	Last date for submission of claims	28/12/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the **Eskay K ‘N’ IT (India) Limited** on 28/11/2025.

The stakeholders of **Eskay K ‘N’ IT (India) Limited** are hereby called upon to submit their claims with proof on or before 28/12/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator : Sunit Jagdishchandra Shah

Date: 2nd December, 2025

Place: Ahmedabad

Registration Number: IBBI/IPA-001/IP-P00471/2017-18/10814

AFA No: AA1/10814/02/311225/107767: AFA Validity Date: 31/12/2025

- PUBLIC NOTICE -

I Advocate Rupal Modi, Bharuch, on behalf of my client instruction 1) **HARDIKKUMAR KARSHANBHAI PATEL 2) HIMANI HARDIKKUMAR PATEL**, owners of the said Property "All that Piece & Parcel of N.A land consisting R. S. No- 69 paiki in the scheme known as "KAMNATH ESTATE" Society in which Plot/House No- 10 adm 142.56 sq.mtrs, GF & FF Total Construction adm 259.36 sq.mtrs, Varde Common plot Road Rasta adm 123.68 sq.mtr total taxable adm 266.44 sq.mtrs, located and situated in the Village- Bholew, Ta-8, Dis- Bharuch (Gujarat). The said 1) **HARDIKKUMAR KARSHANBHAI PATEL 2) HIMANI HARDIKKUMAR PATEL** had purchased the above said property from Narandas Mangalbhai Patel by way of Registered sale Deed vide No- 5887 at SRO Bharuch on 24.06.2021, But by mistake previous sale deeds among them 1, Original Registered sale Deed vide No- 2307 at SRO Bharuch on 23.06.1982 executed by the Sanjay Organizer a partnership firm partner **Farsuram Ratilal Bhamwala** in favour of Mohammad Anif Siddik Memon, Its index-2 & Registration receipt. 2. Original Registration Receipt of Sale Deed vide No- 8532 (its Old No- 3995 on 01.05.2008) dated 24.11.2009. 3. Original Registration Receipt of Sale Deed No- 497 on 02.03.1993 (Regi. On 04.03.1993), has been misplaced/lost. So on the basis of certified copy of above mentioned documents, my client has demanded Title Clearance Certificate from me. Thus by public notice I hereby call upon if any person or institution or Bank or other who claims the lawful custody of Domain in respect of above mentioned property Documents or having any charge, lien or encumbrance in respect of captioned property may communicate in 07 days from the date of issuing the Public Notice with detail Documentary evidence as the below mention address, failing of which, the Title Clearance certificate will be issued and no claim or No objection will be entertained after the expiry of the said period. **(THE SAID PROEPRTY IS UNDER CHARGE OF ICICI BANK)**

Off:-147, Sardar Shopping Center, Opp-SBI Muktinagar Branch, Shaktinath, Bharuch. Mob- 98982 25648

Rupal Modi (Advocate)

NORTHERN ARC CAPITAL LIMITED

NORTHERN ARC

Regd. Office: 10th Floor, Phase-I, IIT-Madras Research Park, Kanagan Village, Taramani, Chennai - 600113, Tamil Nadu.

DEMAND NOTICE UNDER SECTION 13(2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002

Whereas you, the Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagor/s mentioned in Para No. 1 of the table hereinbelow have availed loans from Northern Arc Capital Ltd by mortgaging your immovable property. Consequent to the defaults committed by you all, your loan account has been classified as a Non-Performing Asset in accordance with Reserve Bank of India's guidelines and whereas Northern Arc Capital Ltd being a secured creditor under the SARFAESI Act, and in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon to repay the amount mentioned in the notices within 60 days. The amounts due and payable by you to Northern Arc Capital Ltd are more particularly described in the following table. Please note, further interest and charges thereon to the said amount till the date of payment shall also be applicable.

1) **Name of the Applicant /Co-Appllicants/ Guarantor/s and Mortgagor/s:**
(a) **Dhara Kilol Desai (Borrower)** Address: D 407 River side park 2 Opp Shantabag Society, Vasna, Anandnagar S.O (Ahmedabad), Ahmedabad City, Gujarat - 380007. **Also at**, Tripsthor Prop.DHARA KILLOL DESAI, D 407, Riverside Park, Vasna, Opp Shantabag Society, Ahmedabad 380007 (b) **Kilol Nalinaknt Desai (Co-Borrower)** Address: D 407 River side park 2 Opp Shantabag Society, Vasna, Anandnagar S.O (Ahmedabad), Ahmedabad City, Gujarat - 380007.

2) **Loan details (Disbursement /NPA & Notice date/Outstanding amount:**
(a) Loan Account No. 15017572626 for an amount of INR 2494700/- (Rupees Twenty Four Lakh Ninety Four Thousand and Seven Hundred Only) (b) Non-Performing Asset on 02nd November 2025, (c) Demand notice dated 28th November 2025 Outstanding dues is INR 2319089.03/- (Rupees Twenty Three Lakh Nineteen Thousand Eighty Nine and Three Paise Only) as on 13th November 2025 along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc.

3) **Description of the Immoveable Properties:** All That The Pieces and Parcels Of Immoveable Property Being Flat No. D/407 On Fourth Floor In Block No. D, Adm 100 Sqyards i.e.83.61 Sq Mtrs Super Built Up Area Along With Undivided Share of Land Adm.29.90 Sq.mtrs In The Scheme Known As "Riverside Park" Situated At Survey No. 576 & 577 Paiki, Final Plot No.38 & 39 of T.p. Scheme No. 94 of Mouje : Shahwadi Taluka : Vatva, In The Registration District of Ahmedabad And Sub District of Ahmedabad - 5 Narol, Having **Boundaries As Under: East:** Common Passage & Flat No. D/408 **West:** Margin Land of Space **North:** Margin Land of Space **South:** Flat No. D/402.

You are hereby called upon to make the payment of the aggregate amount as per the details mentioned in the above table along with further interest at contractual rate and other costs, charges and incidental expenses thereto till the date of payment within 60 days from the date of publication of this notice failing which the undersigned will be constrained to initiate appropriate proceedings under section 13(4) and section 14 of the SARFAESI Act against the mortgaged property mentioned hereinabove to realise the amount due to Northern Arc Capital Ltd. Further, you are prohibited under section 13(13) of the said act from transferring the said secured asset either by way of Sale/ Lease or otherwise.

Dated: 02nd December 2025 **Authorised Officer**
Place: Ahmedabad **NORTHERN ARC CAPITAL LIMITED**

M/S. JASHANK IMPEX PRIVATE LIMITED (IN LIQUIDATION)

Liquidator's Address : D-501, Ganesh Meridian, Opp. Gujarat High Court, S. G. Road, Ahmedabad - 380060.
Email ID : liquidation.jashankimpex@gmail.com, jain_cp@yahoo.com

E-AUCTION SALE NOTICE

Sale of Assets of Corporate Debtor on Standalone Basis under the Insolvency and Bankruptcy Code, 2016 r/w IBI (Liquidation Process) Regulations, 2016.

Notice is hereby given to the public in general as per Regulation 33 of Insolvency and Bankruptcy Code (Liquidation Process Regulations), 2016, that the properties stated in Table below form/s Jashank Impex Private Limited, will be sold by E-Auction through the service provider Banknet auction platform - via website <https://baanknet.com/>

Date and Time of Auction	Thursday, 18th December 2025 (02:00PM to 04:00PM)
Last Date for Submission of EMD with all bid documents	16th December, 2025 before 06:00 PM
Inspection Date & Time	Tuesday, 9th December 2025 (From 10.00 AM to 3.00 PM) Contact Person: Chintan Thakar (M: 7567777734)

Location	Shop No. 101, (As per SMC Plan, Shop No. 101 on 3rd) Complex name "Someshwar Square" Village-Vesu, City-Surat, Old Taluka Surat City (Choryasi) and New Taluka Majura, Dist.- Surat, Gujarat		
Details of Property	Area	Reserve Price (Rs. In Lakhs)	EMD (Rs. In Lakhs)
Shop Located at Shop No. 101, (As per SMC Plan, Shop No. 101 on 3rd) Complex name "Someshwar Square" Village-Vesu, City-Surat Old Taluka Surat City (Choryasi) and New Taluka Majura, Dist.- Surat, Gujarat	200.33 Sq.Mtrs	95.00	9.50
Total		95.00	

TERMS & CONDITIONS :

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBI eAuction Portal by BAANKNET at <https://ibbi.baanknet.com/eauction-ibbi/home>
- The Bidder can read the registration guidelines on <https://baanknet.com/eauction-psb/bidder-registration>
- Refer to the relevant E-AUCTION PROCESS INFORMATION DOCUMENT available at <https://baanknet.com/> or <https://ipcplain.com/>. Documents shall be submitted on auction portal in the format prescribed in the Auction Document on or before **16th December 2025 before 06:00PM**. Prospective bidders must submit the eligibility documents including an undertaking of eligibility under Section 29A of the IBC through BAANKNET auction platform. The undertaking must confirm that the bidder is not ineligible under Section 29A and that EMD will be forfeited if found ineligible.
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and / or not to accept and / or disqualify any interested party / potential investor/bidder without assigning any reason and without any liability.
- EMD must be deposited via the BAANKNET auction platform only. Payment of EMD by any other mode i.e NEFT/cheque/DD shall not be accepted.
- Liquidator reserves the right to modify/cancel the auction without prior notice.
- E-Auction will be conducted through approved service provider at IBI eAuction Portal by BAANKNET at <https://ibbi.baanknet.com/eauction-ibbi/home>
- For any query regarding E-Auction, contact Ph. No.: +91829120220 or Email ID: support.baanknet@psballiance.com or Liquidator on liquidation.jashankimpex@gmail.com or jain_cp@yahoo.com

Place : Ahmedabad **Sd/-**
Date : 02.12.2025 **CA Chandra Prakash Jain**
Liquidator - Jashank Impex Private Limited (In Liquidation)
IP Reg. No.: IBI/PA-001/IP-P00147/2017-18/10311

Punjab & Sind Bank

(A Govt. of India Undertaking)
Where service is a way of life

Zonal Office, Gandhinagar
Unit No.4, 3rd Floor, GIFT Tower One
GIFT CITY, Gandhinagar-382355
Phone No. : 079-66740206/07/08/09
Email id-Zo.gandhinagar@psb.co.in

PREMISES REQUIRED

Punjab and Sind Bank invites offers, under two bid (Technical + Financial) systems, for suitable space ready to build and well-constructed hall type building having carpet area (including space for ATM), on lease basis for a minimum period of 15 years. Premises should be preferably located on Ground Floor at below mentioned locations:

S.No.	District / Area	Location/s	Area (sq ft)
1	Gandhinagar	Sector - 16	1000-1200

Premises offered should have all clearance certificates from statutory authorities. Interested owners/registered power of attorney holders of such premises in the desired locality who are ready to lease out their readily available premises on long term lease basis preferably for 15 years or more may send their offers in the prescribed format available on bank's website www.punjabandsind.bank.in or the same may be obtained from the **Punjab & Sind Bank Zonal Office- Gandhinagar,Unit No.4, 3rd Floor, GIFT Tower One, GIFT CITY, Gandhinagar.** during office hours. The complete offer duly sealed & signed and should reach the undersigned on or before **09-12-2025 by 5:00 pm** at the **Punjab & Sind Bank Zonal Office- Gandhinagar,Unit No.4, 3rd Floor, GIFT Tower One, GIFT CITY, Gandhinagar.**

No brokerage will be paid by the bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.

Date : 01-12-2025 ZONAL MANAGER

सेंट्रल बैंक ऑफ इंडिया
सेंट्रल बैंक ऑफ इंडिया
Central Bank of India
Dindoli, Surat.

POSSESSION NOTICE

Appendix-IV (RULE 8 (1) SARFAESI Rule) (For immovable properties)

Whereas, the Authorised officer of the Central Bank of India, DINDOLI Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (2) and 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 12/05/2025 calling upon the borrower M/s Pramukh Fabrics, Proprietor: Mrs. Deepthiben Anand Balar And Gaurantor 1) Mrs. Komalben Nileshbhai Baravaliya 2)mr. Anand Vallabhbhai Balar 3) Rekhaben Pankaj Kalathiya 4) Dipesh Pravin Baravaliya, to repay the amount mentioned in the notice being Rs. 87,00,165.98/- (Rupees Eighty Seven lakh One hundred Sixty Five and Ninety Eight paise only) (which represents the principal plus interest due as on the 12/05/2025), plus interest and other charges from 12/05/2025 to till date within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has take **Physical possession** of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this **30th day of November 2025**.

The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to charge of **Central Bank of India**, for the amount of Rs. 87,00,165.98/- (Rupees Eighty Seven lakh One hundred Sixty Five and Ninety Eight paise only) (which represents the principal plus interest due as on the 12/05/2025), plus interest and other charges from 12/05/2025.

The borrowers attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE IMMOVABLE PROPERTIES

- All that piece and parcel of the immovable property bearing as Shop No 08, Sukan Shopping, Nr Hp Petrol Pump, Pariya,Ta-olpad, Surat. Property Owner of **Mr. Dipesh Pravin Baravaliya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 11 Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Diptiben Anand Balar**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 15,16 And 17, Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Komalben Nileshbhai Baravaliya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 18, Sukan Shopping, Nr. HP Petrol Pump, Pariya, Ta-Olpad, Surat. Property Owner of **Mrs Diptiben Anand Balar**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 19 And 20, Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Rekhaben Pankaj Kalathiya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165

Date : 30.11.2025 Authorised Officer,
Place : Surat Central Bank of India

सेंट्रल बैंक ऑफ इंडिया
सेंट्रल बैंक ऑफ इंडिया
Central Bank of India
Dindoli, Surat.

POSSESSION NOTICE

Appendix-IV (RULE 8 (1) SARFAESI Rule) (For immovable properties)

Whereas, the Authorised officer of the Central Bank of India, Dindoli Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (2) and 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 12/05/2025 calling upon the borrower M/s Sahaj Tex, Proprietor: Mr.anand Vallabhbhai Balar And Gaurantor 1) Mrs. Komalben Nileshbhai Baravaliya 2) Mrs. Diptiben Anand Balar 3) Rekhaben Pankaj Kalathiya 4) Dipesh Pravin Baravaliya, to repay the amount mentioned in the notice being Rs. 86,31,349.44/- (Rupees Eighty Six lakh Thirty One thousand Three hundred Forty Nine and Fourty Four paise only) (which represents the principal plus interest due as on the 12/05/2025), plus interest and other charges from 12/05/2025 to till date within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken **Physical possession** of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this **30th day of December 2025**.

The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to charge of Central Bank of India, for the amount of Rs. 86,31,349.44/- (Rupees Eighty Six lakh Thirty One thousand Three hundred Forty Nine and Fourty Four paise only) (which represents the principal plus interest due as on the 12/05/2025), plus interest and other charges from 12/05/2025.

The borrowers attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE IMMOVABLE PROPERTIES

- All that piece and parcel of the immovable property bearing as Shop No 08, Sukan Shopping, Nr Hp Petrol Pump, Pariya,Ta-olpad, Surat. Property Owner of **Mr. Dipesh Pravin Baravaliya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 11 Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Diptiben Anand Balar**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 15,16 And 17, Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Komalben Nileshbhai Baravaliya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 18, Sukan Shopping, Nr. HP Petrol Pump, Pariya, Ta-Olpad, Surat. Property Owner of **Mrs Diptiben Anand Balar**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165
- All that piece and parcel of the immovable property bearing as Shop No 19 And 20, Sukan Shopping, Nr Hp Petrol Pump, Pariya, Ta-olpad, Surat. Property Owner of **Mrs. Rekhaben Pankaj Kalathiya**
Bounded by : • **North :** Plot No. F/18 to G/28 • **South :** Road
• **East :** Road • **West :** Block No. 165

Date : 30.11.2025 Authorised Officer,
Place : Surat Central Bank of India

Bank of Baroda

कैपिटल बैंक ऑफ बरोडा

Kapodara Branch, Jay Complex, Upper Ground Floor, Opp. Hira Baug Circle, Kapodara Varachha Main Road, Surat.
PH : (0261) 2545424. Email: KAPODA@bankofbaroda.com
POSSESSION NOTICE (IMMOVABLE PROPERTY)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated 14/11/2024 calling upon the Borrower **Mr. Pankaj Dhanjibhai Rathod (Borrower) and Mrs. Nayabhen Pankajbhai Rathod (Co-Borrower)** to repay the amount mentioned in the demand notice issued under section 13(2) being **Rs.12,47,160.68 (Rupees Twelve Lakh Forty Seven Thousand One Hundred Sixty and Sixty Eight Paise Only)** as on 09/11/2024 together with further interest, incidental expenses, costs, charges etc till date of payment and / or realization

The Borrowers having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **30th day of November of the year 2025**.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of **Rs.12,47,160.68 (Rupees Twelve Lakh Forty Seven Thousand One Hundred Sixty and Sixty Eight Paise Only)** as on 09/11/2024 and further interest & expenses thereon until full payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that price and parcel of the land/Properties bearing Plot No. 156 admeasuring about 45.15 Sq. mtrs of 'Shiv Dareshwar Residency', situated on the land bearing RS No. 149 & 150, Block No. 154/A said plot is specifically identified as New Revision Survey/Block No. 1631 of Village-Mankana Tal-Kamrej Dist. Surat-395010. Standing in the name of Mr. Pankaj Dhanjibhai Rathod, Property Bounded by: North : Plot No. 157, East : Plot No. 145, South : Plot No. 155, West : Internal Road of Society.

Date : 30/11/2025 Authorised Officer,
Place: Surat Bank of Baroda.

Canara Bank

केनरा बैंक
Canara Bank

Regional Office: 8th Floor, Western Business Park, Udhna-magdalla Road, Vesu, Surat-395007

POSSESSION NOTICE

ANNEXURE-10 THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8(1) (For Immovable Property)

Whereas,

The undersigned being the authorized officer of the **Canara Bank, Erthan Branch**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (here in after referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated **07.06.2025** under section 13(2) of the Act Calling Upon The Borrower, **Mr. Sushant Kumar, Co-Borrower Gudiyu Kumari** to repay the amount mentioned in the notice being **Rs. 8,84,541.52 (Rupees Eighty Lacs Eighty Four Thousand Five Hundred Forty One & Fifty Two Paise Only)**, + further interest and other charges less recovery thereon within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of said Act read with rule 8 & 9 of the said rule on this **30th day of November of the year 2025**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank, Erthan Branch**, for an amount of **Rs. 8,84,541.52 (Rupees Eighty Lacs Eighty Four Thousand Five Hundred Forty One & Fifty Two Paise Only)** as on 06.06.2025 + further interest and other charges less recovery thereon.

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of the Immoveable property Situated at Plot No. 105 (as Per Durasti in Revenue Recorded Block No. 7/105) Plot area adm. 432.50 sq. Ft. i.e. 40.19 sq. mtrs along with undivided Proportionate share in the Land of COP & Road of The Society Known as "Hasti Park" with all Appurtenances Pertaining thereon, Standing on Land bearing Old Block No. 48 (New Block No. 7), Respectively Lying being and Situated at Mouje Village-Kim - Kathodra, Taluka-Olpad, Dist. Surat.
Bounded by : • **East :** Adj. Plot No. 98, • **West :** Adj. Road, • **North :** Adj. Plot No. 104, • **South :** Plot No. 106.

Sd/-
Date : 30.11.2025 Authorised Officer,
Place : Surat. Canara Bank

Kim Branch, Kimavati Complex, Opp. Railway - Crossing, Kim, Surat- 394110, Gujarat
Email: kim@bankofbaroda.com (M) 8980026646

Bank of Baroda

DEMAND NOTICE TO BORROWER **Date : 17/09/2025**
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
To, Jayprakash Ramavtar Harijan (Borrower),
Address-1: 125, Gurukrupa Society, At- Kholwad, Kamrej, Surat- 394185; Address-2: Flat No 202, 2nd Floor Of "Vinayak Chambers", Block No 67, Paiki Plot No 1 To 8, Vishwakarma Housing Society Moje- Kudsad, Taluka Olpad, District- Surat. Dear Sir/Madam,

Re: Credit facilities with our KIM Branch
(1) We refer to our letter No. KIMADV/SAN/12-13 dated 22/10/2012 & letter No. SOB/ADV/LT/2017-18 dated 22/09/2017 conveying sanction of credit facility and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facility after providing security for the same, as hereinafter stated. The present outstanding in your loan accounts and the security interest created for such liability are as under:

Nature and type of Facility	Limit (in Lacs)	Rates of Interest	O/s as on 17.09.2025 (inclusive of interest up to 17.09.2025)	Security agreement with brief description of securities
Home Loan (A/c No. 02840600001493)	Rs.4,50,000/-	9.00% p.a. with monthly rest	Rs.1,92,800.01	As mention bellow
Pre Approved Top Up Loan (A/c No. 02840600002085)	Rs.3,00,000/-	9.70% p.a. with monthlyly rest	Rs.1,53,702.58	
Total	Rs.7,50,000/-		Rs.3,46,502.59	

Description of Securities: All the right title and interest in the Flat no. 202 admeasuring about 707 sq.ft.s on 2nd floor of "Vinayak Chambers" together with undivided proportionate the land underneath the said building constructed on the land bearing Plot No.1 to 8 total admeasuring about 484.52 sq. mts of land bearing Revenue Survey No.53. i.e Block No. 67 of Village Kudsad, Taluka Olpad, District Surat Owned by Mr. Jayprakash Ramavtar Alias Jayprakash Shreeram Avtar having boundaries:- East: Society Road, West: Kudsad Kim Road, North: Adj. Property, South: Society Road.

The above properties were mortgaged with Bank of Baroda, Olpad Branch on 20/11/2012 through "Instrument Relating to Deposit of Title Deeds" dated 20/11/2012 bearing Registration No.116010 registered with Sub Registrar's Office at Olpad, District:Surat. CERSAID- 400003996942.

You are also liable to pay further contractual rate of interest on the above amount w.e.f. 18/09/2025 till realization. Since entire amount is overdue, you are also liable to pay penal interest of 2% p.a. on simple basis. Please note that the Bank has calculated and claimed penal interest of 2% p.a. on simple basis.

2. You are aware, you have committed defaults in payment of interest on above loans/outstanding from 31/03/2025 and thereafter.

3. Consequent/ upon the defaults committed by you, your loan account has been classified as non-performing asset on 29/06/2025 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest there on.

4. Having regard to your inability to meet your liabilities in respect of the credit facility duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 3,46,502.59 (Rupees Three Lakhs Forty Six Thousand Five Hundred Two and Paise Fifty Nine Only)** as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest and other charges till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

5. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

6. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(1) of the said Act, is an offence punishable under section 29 of the Act.

7. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Place: Surat Chief Manager & Authorised Officer
Date : 17/09/2025 Bank of Baroda, Surat.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ESKAY K 'N' IT (India) LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Eskay K 'N' IT (India) Limited
2	Date of Incorporation of Corporate Debtor	24.04.1987
3	Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L18109DN1987PLC000034
5	Address of the registered office and principal office (if any) of corporate debtor	58-B Dhanu Udyog Industrial Area Pipleria Silvassa (U.T), Silvassa, Dadra and Nagar Haveli, India, 396230
6	Date of closure of Insolvency Resolution Process	28.11.2025 (Copy of order received by Liquidator from NCLT Website on 29.11.2025)
7	Liquidation commencement date of corporate debtor	28.11.2025 (Copy of order received by Liquidator from NCLT Website on 29.11.2025)
8	Name and registration number of the insolvency professional acting as liquidator	Name: CA Sunit Jagdishchandra Shah IP Reg. No.: IBB/PA-001/IP-P00471/2017-18/10814
9	Address and e-mail of the liquidator, as registered with the Board	Address : 801-802, 8th Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-380006 Email ID : sunit78@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address : 801-802, 8th Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-380006 Email ID : rp.eskayknit@gmail.com
11	Last date for submission of claims	28.12.2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the **Eskay K 'N' IT (India) Limited** on **28.11.2025**.

The stakeholders of **Eskay K 'N' IT (India) Limited** are hereby called upon to submit their claims with proof on or before **28.12.2025**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator
Sunit Jagdishchandra Shah
Reg. No.: IBB/PA-001/IP-P00471/2017-18/10814
AFA No: AA/10814/02/31225/107767
AFA Validity Date : 31.12.2025

Date : 2nd December, 2025
Place : Ahmedabad

Bank of Baroda

बैंक ऑफ बरोडा

Station Road Branch : Navsari, Gujarat - 396445.
Phone No. 02637-250324, (M) : 9687680767,
E Mail : stanav@bankofbaroda.com

Appendix - IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **16.09.2025** calling upon the borrower **Mr. Piyushkumar Jitendrabhai Parmar and Mrs. Lataben Jitendrabhai Parmar** to repay the amount mentioned in the notice being **Rs. 15,25,466/-** as on 16/09/2025 + an applied interest thereon + Legal & Other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on this **27th day of November of the year 2025**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Station Road Branch** for an amount of **Rs. 15,25,466/-** as on 16.09.2025 + un applied interest there on + Legal & other expenses

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE

